

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 123/MP/2026 along with IA No. 39/2026

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022, seeking harmonisation of timeline for financial closure and Project Commissioning with the extended start date of connectivity.

Petitioner : AK Renewables Infra Private Limited (ARIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, ARIPL
Ms. Poorva Saigal, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent/CTUIL submitted that CTUIL is currently examining clarifications furnished by the Petitioner in response to certain queries concerning its financial closure documents and may be granted some time to file its affidavit in this regard.

2. The learned counsel for the Petitioner also sought liberty to file a response once the CTUIL files its affidavit.

3. Considering the above, the Commission permitted the Respondent/CTUIL to file its affidavit in terms of the Record of Proceedings dated 24.6.2026 within two weeks with a copy to the Petitioner, who may file its response, if any, within ten days thereafter.

4. The Petitioner is directed to submit, on an affidavit, within two weeks, the date on which it has furnished the Financial Closure documents to CTUIL along with the copy of FC documents.

5. The Petition will be listed for hearing on **22.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

